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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH :CUTTACK

ORIGINAL APPLICATION NO. 60 OF 1993

DATE OF DECISION :July 26, 1993

Shri Surendranath Sahoo ... Applicant

Versus

Union of India and others ... Respondents

For instructions

1. Whether it be referred to the reporters or not? NO

2. Whether it be circulated to all the Benches of the Central Admin. Tribunals or not?

1.5 p.m.
(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

26.7.93

Recd 26-7-93
(K. P. ACHARYA)
VICE CHAIRMAN

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For the Applicant : M/s H.P. Rath, Deepak Day,
Advocates.

For the Respondents : Mr. Ashok Misra, Senior
Standing counsel (Central)

C O R A M :

THE HONOURABLE MR. K.P. ACHARYA, VICECHAIRMAN
A N D

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

JUDGMENT

K.P. ACHARYA, V.C. In this application under section 19 of the
Administrative Tribunals Act, 1985, the petitioner
Prays for regularisation of his services and for
payment of allowances on prorata basis. According
to the petitioner he has been working on casual
basis as a Waterman in Talatalenga Bazar Sub Post
Office since May, 1989. Hence this application has
been filed with the aforesaid prayer.

2. In their counter, the Opposite Parties
maintained that the petitioner has no right to claim
regularisation of his services and the case being
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devoid of merit is liable to be dismissed.

3. We have heard Mr.H.P.Rath learned counsel for the petitioner and Mr.Ashok Misra learned Senior Standing Counsel(Central).The prayer made on behalf of the petitioner for payment on pro-rata basis is rejected because the Opposite Parties maintained that payment is being made to the petitioner on prorata basis.

4. As regards the prayer of the petitioner for regularisation,we would direct that the case of the petitioner be considered for any future vacancy and in case found to be suitable appointment be made in his favour.The petitioner should be allowed to continue till work is available.

5. Thus, the application is accordingly disposed of.No costs.

1.541.1
MEMBER (ADMINISTRATIVE)

26.7.93

Leg. 26.7.93
VICE CHAIRMAN

Central Administrative Tribunal,
Cuttack Bench,Cuttack/K.Mohanty
July 26,1993.